

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

COURT No. IV

Service Tax Appeal No. 52041 of 2018

(Arising out of Order-in-Appeal No.146-CRM-ST-JDR-2018 dated 16.3.2018 passed by the Commissioner (Appeals-I), Central Excise & CGST, Jodhpur, G-105, New Industrial Area, Opp. Diesel Shed, Basni, Jodhpur, Rajasthan)

Sangam India Ltd

Village-Biliya Kalan, District:Bhilwara,
Rajasthan

Appellant

Vs.

**COMMISSIONER, CGST &
Central Excise,**

142-B, Sector-11, Hiran Magri,
Udaipur,
Rajasthan

Respondent

APPEARANCE:

None for the Appellant

Mr. Harsh Vardhan, Authorised Representative for the Respondent

CORAM:

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR.P.V.SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.51303/2023

Date of Hearing: 11/09/2023

Date of Decision: 11/09/2023

PER DR.RACHNA GUPTA:

None is present for the appellant. However, Id. Departmental Representative has placed on record the copy of the discharged certificate/Form No.SVLDRS-4. In view thereof and in view of the intent of Sabka Viswas (Legacy Dispute Resolution) Scheme (SVLDRS), the appeal is hereby ordered to be dismissed as withdrawn.

(Order dictated in the open court)

**(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**